

MR. SPEAKER : I will have to find out, You can give me in writing. Mr. Jaipal, you read the Rule Book and than come to me.

SHRI S. JAIPAL REDDY : People in the country are disturbed.

SHRI SURESH KURUP (Kottayam): There are reports that the Government of India is negotiating with the Union Carbide...

(Interruptions)

SHRI S. JAIPAL REDDY : The Minister is here, Sir.

MR. SPEAKER : I cannot make him go out. Nothing doing. Mr. Jaipal is not allowed to go on record.

SHRI SURESH KURUP : There are reports that the Union Government is negotiating with the Union Carbide regarding compensation to be paid to the gas victims.

MR. SPEAKER : Not allowed, not like this. You can give a notice.

[Translation]

SHRI DHARAM PAL SINGH MALIK : Mr. Speaker, Sir, no member of the Congress Party can enter Haryana. When such a situation prevails in Haryana, then what for are we here ?

MR. SPEAKER : This is not the way.

[English]

This is not a discussion time like this.
(Interruptions)

MR. SPEAKER : Mr. Kurup, you give me a notice. I will look into it.

SHRI SURESH KURUP : I have given the notice Sir.

(Interruptions)

MR. SPEAKER : I cannot allow like this. Not a word of what Mr. Jaipal says goes on record.

SHRI SURESH KURUP : This is an important issue. The Government should have come forward with a statement.

MR. SPEAKER : I can take it up. But why are you shouting unnecessarily ?

SHRI SHANTARAM NAIK (Panaji): There is a gang known as Dot Busters operating in the United States in New Jersey. This Dot refers to the Bindi that an Indian woman wears on her forehead. This gang had vowed to finish the Hindu community there. This gang is operating there for the last several months.

(Interruptions)

MR. SPEAKER : Have you given notice ? I can't allow like this.

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12.13 hrs.

PAPERS LAID ON THE TABLE

[English]

Notifications under Employment Exchanges (Compulsory Notification of Vacancies) Act, Employees Provident Funds and Miscellaneous Provisions Act and Contract Labour (Regulation and Abolition) Act

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF
FOOD AND CIVIL SUPPLIES (SHRI
H.K.L. BHAGAT) : Sir, On behalf of
Shri P.A. Sangma, I beg to lay on the
Table—

- (1) A copy of the Employment Exchanges (Compulsory Notification of Vacancies) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 634 in Gazette of India dated the 15th August, 1987 under sub-section (3) of section 10 of the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959.
[Placed in Library. See No. LT—4927/87].
- (2) A copy of the Employees' Provident Funds (Second Amendment) Scheme, 1987 (Hindi and English

versions) published in Notification No. G.S.R. 687 in Gazette of India dated the 5th September, 1987 under Sub-section (2) of section 7 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952.

[Placed in Library. See No LT—4928/87]

- (3) A copy of the Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 657 in Gazette of India dated the 22nd August, 1987 under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970.

[Placed in Library. See No. LT—4929/87]

[Translation]

Annual Report of and Review on Council for Advancement of Rural Technology, New Delhi for 1985-86 and People's Action for Development (India), New Delhi for 1985-86 and Statement *re.* delay in laying the latter papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV) : Mr. Speaker Sir, I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of Rural Technology, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Council for Advancement of Rural Technology, New Delhi, for the year 1985-86.
- [Placed in Library. See No. LT-4930/87]

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4930/87]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the People's Action for Development (India), New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the People's Action for Development (India), New Delhi, for the year 1985-86.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT—4931/87]

[English]

Notification under Coconut Development Board Act.

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : I beg to lay on the Table a copy of the Coconut Development Board Recruitment (Amendment) Regulations, 1987 (Hindi and English versions) published in Notification No. G.S.R. 568 in Gazette of India dated the 25th July, 1987 under section 21 of the Coconut Development Board Act, 1979.

[Placed in Library. See No. LT—4932/87]